

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.13/81
SCHEDULED ON 06.10.2015

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 13/81 dated 06.10.2015 of Norms Committee-II for the year 2015-16 was held on 06.10.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
4.	Shri S.K. Bhatnagar, Deputy Industrial Adviser	MoS
5.	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.: 8/10/81-ALC2/2015	Party Name:FAIZ & CO.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status: Deferred
	HQ File :01/81/050/00229/AM16/	RLA File :03/85/040/00180/AM08/	Lic.No/Date:0310441542 31.08.2007	Defer Date:17.11.2015
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for the comments of MoS.			
	The case stands deferred to 17.11.2015.			

2	Case No.: 2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:17.11.2015
	Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for the comments and defer the case.			
	The case stands deferred to 17.11.2015.			

3	Case No.: 8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status: Deferred
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:17.11.2015
	Decision : NC observed that the case has been referred to MSME. NC decided to wait for the comments of MSME.			
	The case stands deferred to 17.11.2015.			

4	Case No.: 8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date:17.11.2015
	Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for the comments and defer the case.			
	The case stands deferred to 17.11.2015.			

5	Case No.: 52/10/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
	HQ File :01/81/050/00309/AM15/	RLA File :13/24/040/00003/AM14/	Lic.No/Date:1310042835 30.04.2013	

Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(121)/15-ME dated 09.09.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

6	Case No.: 13/13/81-ALC2/2015	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status: Deferred
	HQ File :01/81/050/00246/AM16/	RLA File :02/24/040/00016/AM14/	Lic.No/Date:0210190281 31.05.2013	Defer Date:17.11.2015
	Decision : NC observed that the case has been referred to DIPP. NC decided to wait for the comments of DIPP.			
	The case stands deferred to 17.11.2015.			

7	Case No.: 4/4/81-ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status: Deferred
	HQ File :01/81/050/00141/AM15/	RLA File :29/21/040/00006/AM14/	Lic.No/Date:2910022290 14.08.2013	Defer Date:17.11.2015
	Decision : NC observed that RA, Moradabad was requested to clarify regarding Value Addition on the subject AA is less than 15%. The clarification from them is still awaited. NC decided to send a reminder to RA to expedite the clarification.			
	The case stands deferred to 17.11.2015.			

8	Case No.: 22/10/81-ALC2/2014	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status: Deferred
	HQ File :01/81/050/00279/AM15/	RLA File :04/21/040/00423/AM14/	Lic.No/Date:0410153542 24.12.2013	Defer Date:17.11.2015
	Decision : NC observed that the reply from the company to DGFT's letter dated 5.8.2015 and 21.08.2015 is still awaited. NC decided to wait for the reply of the company.			
	The case stands deferred to 06.10.2015.			

9	Case No.: 2/22/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status: Deferred
	HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date:17.11.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(139)/15-ME dated 21/09/2015 (copy enclosed).			

The case stands deferred to 17.11.2015.

10	Case No.:10/4/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00147/AM15/	RLA File :13/24/040/00057/AM14/	Lic.No/Date:1310046460 19.03.2014	Defer Date:17.11.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(140)/15-ME dated 21/09/2015 (copy enclosed).				
The case stands deferred to 17.11.2015.				

11	Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date:17.11.2015
Decision : NC observed that the case has been referred to Mines. NC decided to wait for the comments of Mines.				
The case stands deferred to 17.11.2015.				

12	Case No.:32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date:17.11.2015
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments and defer the case.				
The case stands deferred to 17.11.2015.				

13	Case No.:30/10/81-ALC2/2014	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00287/AM15/	RLA File :05/23/040/00159/AM15/	Lic.No/Date:0510389858 22.07.2014	Defer Date:17.11.2015
Decision : NC observed that the case has been referred to C&PC. NC decided to wait for the comments of C&PC.				
The case stands deferred to 17.11.2015.				

14	Case No.:39/13/81-ALC2/2014	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00455/AM15/	RLA File :04/24/040/00090/AM15/	Lic.No/Date:0410159061 22.07.2014	Defer Date:17.11.2015
Decision : NC noted that DHI Deficiency letter was issued to the company on 20.08.2015 followed by reminder on 23.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 17.11.2015.				

15	Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date:17.11.2015
Decision : NC observed that the case has been referred to MNRE. NC decided to wait for the comments of MNRE. The case stands deferred to 17.11.2015.				

16	Case No.:16/13/81-ALC2/2014	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00432/AM15/	RLA File :07/24/040/00234/AM15/	Lic.No/Date:0710106746 24.09.2014	Defer Date:17.11.2015
Decision : NC noted that DHI Deficiency letter was issued to the company on 20.08.2015 followed by reminder on 23.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 17.11.2015.				

17	Case No.:10/13/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00426/AM15/	RLA File :05/23/040/00284/AM15/	Lic.No/Date:0510391348 25.09.2014	Defer Date:17.11.2015
Decision : NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 17.11.2015.				

18	Case No.:5/13/81-ALC2/2014	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81-ALC2/2015	Status:Deferred
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		06.10.2015	
HQ File :01/81/050/00421/AM15/	RLA File :10/24/040/00058/AM15/	Lic.No/Date:1010058810 26.09.2014	Defer Date:17.11.2015
Decision : NC noted that DeitY Deficiency letter was issued to the firm on 28.09.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.			
The case stands deferred to 17.11.2015.			

19	Case No.: 7/16/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status: Deferred
	HQ File :01/81/050/00532/AM15/	RLA File :07/24/040/00259/AM15/	Lic.No/Date:0710106893 28.10.2014	Defer Date:17.11.2015
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments and defer the case.				
The case stands deferred to 17.11.2015.				

20	Case No.: 4/16/81-ALC2/2014	Party Name:QUALITY POWER ELECTRICAL EQUIPMENTS PVT.LTD	Meet No/Date:13/81-ALC2/2015 06.10.2015	Rejected
	HQ File :01/81/050/00529/AM15/	RLA File :31/83/040/00165/AM15/	Lic.No/Date:3110065052 12.11.2014	
Decision : NC noted that firm has not replied to DHI D/L dated 03.07.2015 and reminder dated 21.08.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

21	Case No.: 5/16/81-ALC2/2014	Party Name:ROLLWELL FORGE PVT. LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Rejected
	HQ File :01/81/050/00530/AM15/	RLA File :24/24/040/00015/AM15/	Lic.No/Date:2410041622 12.11.2014	
Decision : NC noted that firm has not replied to DIPP D/L dated 03.07.2015 and reminder dated 21.08.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

22	Case No.: 21/1/81-ALC2/2015	Party Name:CROMPTON	Meet No/Date:13/81-	Status: Deferred
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	GREAVES LIMITED,	ALC2/2015 06.10.2015	
HQ File :01/81/050/00021/AM16/	RLA File :03/94/040/00906/AM15/	Lic.No/Date:0310792364 24.12.2014	Defer Date:17.11.2015
Decision : NC observed that DHI vide U.O. No.3(106)/2015/TSW(B)/335 dated 23.09.2015 has proposed to grant Personal Hearing (PH) to the company to explain their case. NC decided to grant PH to the company on 17.11.2015.			
The case stands deferred to 17.11.2015.			

Case No.: 17/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:13/81- ALC2/2015 06.10.2015	Status: Deferred
HQ File :01/81/050/00017/AM16/	RLA File :09/24/040/00515/AM15/	Lic.No/Date:0910061535 16.01.2015	Defer Date:17.11.2015

23 **Decision :** NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(124)/2015/TSW(B)/319 dated 09/09/2015 (copy enclosed).

The case stands deferred to 17.11.2015.

Case No.: 74/1/81-ALC2/2015	Party Name:MANLY SILICON STEEL PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2015 06.10.2015	Rejected
HQ File :01/81/050/00677/AM15/	RLA File :07/24/040/00376/AM15/	Lic.No/Date:0710107472 20.01.2015	

24 **Decision :** NC noted that firm has not replied to DHI D/L dated 03.07.2015 and reminder dated 21.08.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.:23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date:17.11.2015
25	Decision : NC observed that the comments furnished by C&PC was referred back to them for re-examination. NC noted that C&PC has not returned the revised comments. NC decided to wait for the comments of C&PC.		
	The case stands deferred to 17.11.2015.		

26	Case No.:16/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:13/81- ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00016/AM16/	RLA File :09/24/040/00617/AM15/	Lic.No/Date:0910061590 04.02.2015	Defer Date:17.11.2015
	Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI. The case stands deferred to 17.11.2015.			

27	Case No.:12/1/81-ALC2/2015	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:13/81- ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00012/AM16/	RLA File :05/23/040/00505/AM15/	Lic.No/Date:0510393095 05.02.2015	Defer Date:17.11.2015
	Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 17.11.2015.			

28	Case No.:6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:13/81- ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date:17.11.2015
	Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 17.11.2015.			

29	Case No.:3/1/81-ALC2/2015	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:13/81- ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00003/AM16/	RLA File :07/24/040/00309/AM15/	Lic.No/Date:0710107605 12.02.2015	Defer Date:17.11.2015
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 17.11.2015.			

30	Case No.:15/1/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81- ALC2/2015 06.10.2015	Status:Deferred
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HQ File :01/81/050/00015/AM16/	RLA File :10/24/040/00097/AM15/	Lic.No/Date:1010059021 13.02.2015	Defer Date:17.11.2015
Decision : NC observed that DeitY vide their letter No.02.09.015 has requested the company to depute their representative for technical discussion. NC decided send a reminder to the company to expedite the action.			
The case stands deferred to 17.11.2015.			

31	Case No.:54/1/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00054/AM16/	RLA File :07/24/040/00392/AM15/	Lic.No/Date:0710107626 18.02.2015	Defer Date:17.11.2015
	Decision : NC observed that the case has been referred to C&PC. NC decided to wait for the comments of C&PC.			
	The case stands deferred to 17.11.2015.			

32	Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date:17.11.2015
	Decision : NC observed that the case has been referred to MNRE. NC decided to wait for the comments of MNRE.			
	The case stands deferred to 17.11.2015.			

33	Case No.:5/1/81-ALC2/2015	Party Name:CITY FORGING METAL ART WORKS	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00005/AM16/	RLA File :10/24/040/00109/AM15/	Lic.No/Date:1010059029 23.02.2015	Defer Date:17.11.2015
	Decision : NC noted that MSME Deficiency letter was issued to the company on 20.08.2015 followed by reminder on 23.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.			
	The case stands deferred to 17.11.2015.			

34	Case No.:33/1/81-ALC2/2015	Party Name:ABB INDIA LIMITED	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00033/AM16/	RLA File :07/24/040/00447/AM15/	Lic.No/Date:0710107778 10.03.2015	Defer Date:17.11.2015
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC			

decided to wait for the comments and defer the case.

The case stands deferred to 17.11.2015.

Case No.:34/1/81-ALC2/2015	Party Name:KOTSONS PVT.LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Rejected
HQ File :01/81/050/00034/AM16/	RLA File :06/24/040/00030/AM15/	Lic.No/Date:0610038100 25.03.2015	
35 Decision : NC noted that firm has not replied to DHI D/L dated 03.07.2015 and reminder dated 21.08.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:5/10/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
HQ File :01/81/050/00226/AM16/	RLA File :03/95/040/01090/AM15/	Lic.No/Date:0310795885 13.05.2015	Defer Date:17.11.2015
36 Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/111/2015-TSW/36 dated 06.10.2015 as under:-			
1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product. 2. Net weight per KM of each export product. 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Tabular statement giving total requirement of each raw material, export product wise			
The case stands deferred to 17.11.2015.			

Case No.:31/13/81-ALC2/2015	Party Name:FLASH FORGE PVT LTD	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
HQ File :01/81/050/00264/AM16/	RLA File :03/94/040/00145/AM16/	Lic.No/Date:0310796351 01.06.2015	Defer Date:17.11.2015
37 Decision : NC observed that the case has been referred to MSME. NC decided to wait for the comments of MSME.			
The case stands deferred to 17.11.2015.			

38	Case No.:2/10/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00223/AM16/	RLA File :03/94/040/00094/AM16/	Lic.No/Date:0310796424 04.06.2015	Defer Date:17.11.2015
	Decision : NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 17.11.2015.			

39	Case No.:6/10/81-ALC2/2015	Party Name:GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00227/AM16/	RLA File :03/94/040/00152/AM16/	Lic.No/Date:0310796420 04.06.2015	Defer Date:17.11.2015
	Decision : NC noted that DIPP Deficiency letter was issued to the firm on 23.09.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 17.11.2015.			

40	Case No.:19/13/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00252/AM16/	RLA File :09/24/040/00111/AM16/	Lic.No/Date:0910062140 05.06.2015	Defer Date:17.11.2015
	Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI. The case stands deferred to 17.11.2015.			

41	Case No.:8/13/81-ALC2/2015	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
	HQ File :01/81/050/00241/AM16/	RLA File :03/95/040/00100/AM16/	Lic.No/Date:0310796515 09.06.2015	
	Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/41 dated 06.10.2015 as under:- 1. Description of export product may be kept as "Stainless Steel Assorted Bowls and Cover AISI 201 material" 2. Words "of relevant thickness" may be suffixed with the description of import item. 3. Quantity of import item may be allowed as 107.5 MT as 1.075 Kgs./Kg. content in export items as claimed by the applicant.			

RA may take suitable consequential action accordingly.

42	Case No.:12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date:17.11.2015
Decision : NC observed that the case has been referred to MNRE. NC decided to wait for the comments of MNRE. The case stands deferred to 17.11.2015.				

43	Case No.:6/13/81-ALC2/2015	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
	HQ File :01/81/050/00239/AM16/	RLA File :03/95/040/00218/AM16/	Lic.No/Date:0310796826 24.06.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/43 dated 06.10.2015 as under:- 1. Description of export product may be kept as "Stainless Steel Assorted Plates and Covers AISI 410 material" 2. Words "of relevant thickness " may be suffixed with the description of import item. 3. Quantity of import item may be allowed as 116.15 MT as 1.01 Kgs./Kg. content in export items on repeat basis. RA may take suitable consequential action accordingly.				

44	Case No.:15/13/81-ALC2/2015	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
	HQ File :01/81/050/00248/AM16/	RLA File :05/24/040/00147/AM16/	Lic.No/Date:0510394741 29.06.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/44 dated 06.10.2015 as under:- 1. Quantity of import item may be allowed as applied for i.e. 250 MT as 1.10 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.				

45	Case No.:27/13/81-ALC2/2015	Party Name:ISOVOLTA	Meet No/Date:13/81-	Status:Deferred
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	(INDIA) PVT. LTD.	ALC2/2015 06.10.2015	
HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date:17.11.2015
Decision : NC observed that the case has been referred to C&PC. NC decided to wait for the comments of C&PC.			
The case stands deferred to 17.11.2015.			

Case No.:1/13/81-ALC2/2015	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
HQ File :01/81/050/00234/AM16/	RLA File :03/95/040/00240/AM16/	Lic.No/Date:0310797005 01.07.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/46 dated 06.10.2015 as under:-			
46	1. Description of export product may be kept as “ Stainless Steel Assorted Bowls, Plates and Covers AISI 201 material” 2. Words “of relevant thickness ” may be suffixed with the description of import item. 3. Quantity of import item may be allowed as 115 MT as 1.075 Kgs./Kg. content in export items as claimed by the applicant.		
RA may take suitable consequential action accordingly.			

Case No.:14/13/81-ALC2/2015	Party Name:LEBRACS RUBBER LININGS PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2015 06.10.2015	Approved
HQ File :01/81/050/00247/AM16/	RLA File :25/24/040/00002/AM16/	Lic.No/Date:2510004401 01.07.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/47 dated 06.10.2015 as under:-			
1. Quantity of import item may be allowed as applied for i.e. 770 Meters on net to net basis.			
RA may take suitable consequential action accordingly.			

Case No.: 20/13/81-ALC2/2015	Party Name:SURAJ LIMITED	Meet No/Date:13/81- ALC2/2015 06.10.2015	Status:Deferred
HQ File :01/81/050/00253/AM16/	RLA File :08/24/040/00098/AM16/	Lic.No/Date:0810135589 01.07.2015	Defer Date:17.11.2015
48			

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for the comments of DIPP.

The case stands deferred to 17.11.2015.

Case No.: 23/13/81-ALC2/2015	Party Name:RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
HQ File :01/81/050/00256/AM16/	RLA File :03/95/040/00204/AM16/	Lic.No/Date:0310797001 01.07.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/49 dated 06.10.2015 as under:-			
49			
1. Words "other than rectangular/square shape & containing 150000 Kgs. of Cold Rolled Stainless Steel Nickel J1 quality " may be suffixed with the description of export product. 2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as 195000 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.			
RA may take suitable consequential action accordingly.			

Case No.: 24/13/81-ALC2/2015	Party Name:BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
HQ File :01/81/050/00257/AM16/	RLA File :03/94/040/00231/AM16/	Lic.No/Date:0310797010 01.07.2015	Defer Date:17.11.2015
50			
Decision : NC observed that the case has been referred to MoS. NC decided to wait for the comments of MoS.			
The case stands deferred to 17.11.2015.			

Case No.: 26/13/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
HQ File :01/81/050/00259/AM16/	RLA File :03/95/040/00186/AM16/	Lic.No/Date:0310797070 06.07.2015	Defer Date:17.11.2015
51			
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for the comments of DIPP.			
The case stands deferred to 17.11.2015.			

52	Case No.: 9/13/81-ALC2/2015	Party Name:METAL	Meet No/Date:13/81-	Status:Deferred
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	ENGINEERING & TREATMENT CO. PVT. LTD.,	ALC2/2015 06.10.2015	
HQ File :01/81/050/00242/AM16/	RLA File :02/24/040/00060/AM16/	Lic.No/Date:0210205966 09.07.2015	Defer Date:17.11.2015
Decision : NC observed that the case has been referred to MSME. NC decided to wait for the comments of MSME.			
The case stands deferred to 17.11.2015.			

Case No.:2/13/81-ALC2/2015	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
HQ File :01/81/050/00235/AM16/	RLA File :03/95/040/00312/AM16/	Lic.No/Date:0310797385 20.07.2015	
53	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(148)/15-ME dated 06.10.2015 (copy enclosed).		
	RA may take suitable consequential action accordingly.		

Case No.:3/13/81-ALC2/2015	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
HQ File :01/81/050/00236/AM16/	RLA File :03/95/040/00314/AM16/	Lic.No/Date:0310797439 20.07.2015	
54	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(147)/15-ME dated 06.10.2015 (copy enclosed).		
	RA may take suitable consequential action accordingly.		

Case No.: 4/13/81-ALC2/2015	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
HQ File :01/81/050/00237/AM16/	RLA File :03/95/040/00315/AM16/	Lic.No/Date:0310797440 20.07.2015	
55	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(146)/15-ME dated 06.10.2015 (copy enclosed).		
	RA may take suitable consequential action accordingly.		

56	Case No.:5/13/81-ALC2/2015	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:13/81- ALC2/2015 06.10.2015	Approved
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HQ File :01/81/050/00238/AM16/	RLA File :03/95/040/00311/AM16/	Lic.No/Date:0310797384 20.07.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(149)/15-ME dated 06.10.2015 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.: 18/13/81-ALC2/2015	Party Name:STAIN LAY INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
HQ File :01/81/050/00251/AM16/	RLA File :05/24/040/00169/AM16/	Lic.No/Date:0510394991 20.07.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/57 dated 06.10.2015 as under:-			
57	1. Words “containing 500000 Kgs. of Non-Magnetic Stainless Steel Circles Grade 201” may be suffixed with the description of export product. 2. Words “of relevant grade and thickness” may be suffixed with the description of import item and quantity of import item may be allowed as applied for i.e. 550000 Kgs. as 1.10 Kgs./Kg. content in the export products.		
RA may take suitable consequential action accordingly.			

Case No.: 10/13/81-ALC2/2015	Party Name:MANGAL STEEL ENTERPRISES LTD.,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status: Deferred
HQ File :01/81/050/00243/AM16/	RLA File :02/24/040/00034/AM16/	Lic.No/Date:0210206007 21.07.2015	Defer Date:17.11.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/111/2015-TSW/58 dated 06.10.2015 as under:-			
58	1. Information in respect of Sl. No. 3 of Standard Deficiency Format. 2. Difference in export item(s) and import item(s) supported by manufacturing operations involved.		
	The case stands deferred to 17.11.2015.		

Case No.: 28/13/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
59			

HQ File :01/81/050/00261/AM16/	RLA File :03/94/040/00278/AM16/	Lic.No/Date:0310797468 21.07.2015	Defer Date:17.11.2015
Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI.			
The case stands deferred to 17.11.2015.			

Case No.:25/13/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:13/81- ALC2/2015 06.10.2015	Status:Deferred
HQ File :01/81/050/00258/AM16/	RLA File :03/95/040/00309/AM16/	Lic.No/Date:0310797570 23.07.2015	Defer Date:17.11.2015
60	Decision : NC observed that the case was referred to MoS but they returned the application stating that the case does not pertain to them. NC decided to send the application to DIPP for comments.		
The case stands deferred to 17.11.2015.			

Case No.:30/13/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:13/81- ALC2/2015 06.10.2015	Status:Deferred
HQ File :01/81/050/00263/AM16/	RLA File :03/95/040/00310/AM16/	Lic.No/Date:0310797567 23.07.2015	Defer Date:17.11.2015
61	Decision : NC observed that the case was referred to MoS but they returned the application stating that the case does not pertain to them. NC decided to send the application to DIPP for comments.		
The case stands deferred to 17.11.2015.			

62	Case No.:16/13/81-ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:13/81- ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00249/AM16/	RLA File :05/23/040/00170/AM16/	Lic.No/Date:0510395078 24.07.2015	Defer Date:17.11.2015
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for the comments of MoS.			
	The case stands deferred to 17.11.2015.			

Case No.: 29/13/81-ALC2/2015	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:13/81- ALC2/2015 06.10.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310797631	Defer
63			

:01/81/050/00262/AM16/	:03/94/040/00134/AM16/	24.07.2015	Date:17.11.2015
Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI. The case stands deferred to 17.11.2015.			

64	Case No.: 11/13/81-ALC2/2015 HQ File :01/81/050/00244/AM16/	Party Name: MANAKSIA ALUMINIUM COMPANY LIMITED RLA File :02/24/040/00054/AM16/	Meet No/Date: 13/81- ALC2/2015 06.10.2015 Lic.No/Date: 0210206015 27.07.2015	Status: Deferred Defer Date:17.11.2015
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for the comments of DIPP. The case stands deferred to 17.11.2015.				

65	Case No.: 17/13/81-ALC2/2015 HQ File :01/81/050/00250/AM16/	Party Name: FRITION METAL FIBRES (INDIA) P.LTD RLA File :05/23/040/00169/AM16/	Meet No/Date: 13/81- ALC2/2015 06.10.2015 Lic.No/Date: 0510395085 27.07.2015	Status: Deferred Defer Date:17.11.2015
Decision : NC observed that the case has been referred to MSME. NC decided to wait for the comments of MSME. The case stands deferred to 17.11.2015.				

66	Case No.: 21/13/81-ALC2/2015 HQ File :01/81/050/00254/AM16/	Party Name: SUPRA QUALITY EXPORTS(INDIA) PVT. LTD. RLA File :03/95/040/00308/AM16/	Meet No/Date: 13/81- ALC2/2015 06.10.2015 Lic.No/Date: 0310797680 27.07.2015	Status: Deferred Defer Date:17.11.2015
Decision : NC observed that the case is being referred to DIPP. NC decided to wait for the comments of DIPP. The case stands deferred to 17.11.2015.				

67	Case No.: 32/13/81-ALC2/2015 HQ File :01/81/050/00265/AM16/	Party Name: BHANDARI FOILS & TUBES LIMITED, RLA File :03/94/040/00316/AM16/	Meet No/Date: 13/81- ALC2/2015 06.10.2015 Lic.No/Date: 0310797682 27.07.2015	Status: Deferred Defer Date:17.11.2015
Decision : NC observed that the case has been referred to MoS. NC decided to wait for the comments of MoS.				

68	Case No.:22/13/81-ALC2/2015	Party Name:TI STEELS PVT. LTD.	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
	HQ File :01/81/050/00255/AM16/	RLA File :03/95/040/00213/AM16/	Lic.No/Date:0310797761 28.07.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/68 dated 06.10.2015 as under:- Taking clue from SION C-1198, quantity of import item may be allowed as 51500 Kgs. as 1.03 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.				

69	Case No.:7/13/81-ALC2/2015	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:13/81-ALC2/2015 06.10.2015	Approved
	HQ File :01/81/050/00240/AM16/	RLA File :03/95/040/00358/AM16/	Lic.No/Date:0310798052 10.08.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/69 dated 06.10.2015 as under:- 1. Description of export product may be modified as " Assorted Stainless Steel Utensils, Kitchen & other Household articles containing 288.75 MT of Stainless Steel AISI 201 material" 2. Words "of relevant thickness" " may be suffixed with the description of import item. 3. Quantity of import item may be allowed as 310 MT as 1.074 Kgs./Kg. content in export items as claimed by the applicant. RA may take suitable consequential action accordingly.				

70	Case No.:11/10/81-ALC2/2015	Party Name:GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:13/81-ALC2/2015 06.10.2015	Status:Deferred
	HQ File :01/81/050/00232/AM16/	RLA File :03/94/040/00398/AM16/	Lic.No/Date:0310798312 20.08.2015	Defer Date:17.11.2015
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 17.11.2015.				

Offline Agenda M. No. 13/81 dated 06.10.2015

Sl. No. 189	
Case No. AR	M/s Sakshi Impex, Ludhiana.
Meeting No. 13/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 06.10.2015	RA File No.
	Fixation of SION of 100% EOU unit.
Decision : NC observed that MSME has furnished comments while comments of C&PC is still awaited. NC decided to send a reminder to C&PC to furnish comments at the earliest.	
The case stands deferred to 17.11.2015.	

Sl. No. 190	
Case No. AR	M/s. Flora Metals
Meeting No. 13/81	F. No. 01/81/162/13/AM16/DES-II
Dated:- 06.10.2015	RA File No. .
	Fixation of wastage norms in respect of 100% EOU Unit.
Decision : NC noted that firm has not replied to DIPP D/L dated 03.07.2015 and reminder dated 21.08.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.	
RA may take suitable consequential action accordingly.	

Sl. No. 191	
Case No. AR	M/s. Bright Engineering Works
Meeting No. 13/81	F. No. 01/81/162/10/AM16/DES-II
Dated:- 06.10.2015	RA File No. .
	Fixation of wastage norms in respect of 100% EOU Unit.
Decision : NC noted that firm has not replied to DIPP D/L dated 03.07.2015 and reminder dated 21.08.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.	
RA may take suitable consequential action accordingly.	

Sl. No. 192	
Case No. AR	M/s. Balark Overseas
Meeting No. 13/81	F. No. 01/81/162/12/AM16/DES-II
Dated:- 06.10.2015	RA File No. .
	Fixation of wastage norms in respect of 100% EOU Unit.
Decision : NC noted that firm has not replied to DIPP D/L dated 03.07.2015 and reminder dated 21.08.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.	

RA may take suitable consequential action accordingly.

Sl. No. 193

Case No. AR	M/s. S.K. Industries
Meeting No. 13/81	F. No. 01/81/162/15/AM16/DES-II
Dated:- 06.10.2015	RA File No.
	Fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC observed that the firm vide letter dated 01.10.2015 has requested for two weeks' time to furnish their reply. NC decided to grant time as requested by the firm.

The case stands deferred to 17.11.2015.

Sl. No. 194

Case No. AR	M/s. Hunter Steel Ball Mfg. Company
Meeting No. 13/81	F. No. 01/81/162/14/AM16/DES-II
Dated:- 06.10.2015	RA File No.
	Fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC observed that the firm vide letter dated 01.10.2015 has requested for two weeks' time to furnish their reply. NC decided to grant time as requested by the firm.

The case stands deferred to 17.11.2015.

Sl. No. 195

Case No. AR	M/s. Jay Bhawani Metal Industries
Meeting No. 13/81	F. No. 01/81/50/116/AM15/DES-II
Dated:- 06.10.2015	RA File No..
	Modification of ad-hoc norms in respect of Advance authorization No. 0310775181 dated 20.03.2014.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/195-A/R dated 06.10.2015 as under:-

1. Description of export item may be amended as "Copper Bars [Size 12 mm to 160 mm(Width) x 3 mm to 40 mm (Thickness)]/ Copper Rods(dia. 12 mm to 70 mm)/Copper Strips"

RA may take suitable consequential action accordingly.

Sl. No. 196

Case No. AR	M/s. Crompton Greaves Limited.
Meeting No. 13/81	F.No. 01/86/050/000217/AM02/DES-II
Dated:- 06.10.2015	RA File No.
	Modification of ratified Norms in respect of Advance authorization No. 0310114303 dated 13.12.2001.

Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI.

The case stands deferred to 17.11.2015.

Sl. No. 197

Case No. AR	M/s. Krishna Brass Industries
Meeting No. 13/81	F.No. 01/81/050/00165/AM16/DES-II
Dated:- 06.10.2015	RA File No.
	Fixation of Input-Output Norms in respect of M/s. Krishna Brass Industries, Jamnagar, for manufacturing and export of 1. Brass Ingots/Billets, 2. Brass Bars/Rods/ Solid Sections/ Profiles and 3. Machined Articles/Components/Parts/ Accessories made out of Brass Rods/Bars/Solid Sections/Solid Profiles.

Decision : NC observed that the firm vide letter dated 05.10.2015 has requested for two weeks' time to furnish their reply. NC decided to grant time as requested by the firm.

The case stands deferred to 17.11.2015.

Sl. No. 198

Case No. AR	M/s. Anandsons Overseas Trading Private Limited
Meeting No. 13/81	F.No. 01/81/050/00085/AM15/DES-II
Dated:- 06.10.2015	RA File No.
	Amendment/Modification of norms in respect of Advance Authorization No. 0310768920 dated 03.02.2014.

Decision : NC noted that DIPP Deficiency letter was issued to the firm on 23.09.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 17.11.2015.

Sl. No. 199

Case No. AR	M/s. Raychem RPG (P) Limited
Meeting No. 13/81	F.No. 01/81/162/456/AM13 /DES-II
Dated:- 06.10.2015	RA File No.
	Amendment/Modification of norms in respect of Advance Authorization No. 0310622958 dated 23.03.2011.

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/111/2015-TSW/199-A/R dated 06.10.2015 as under:-

1. Detailed calculations/basis for the quantity of "Adhesives" required for the manufacture of "Surge Arrestor HSR" with wastage claimed at each stage of manufacturing supported by documentary evidence.
2. Actual data of production of "Surge Arrestor HSR" and consumption of "Adhesives" duly certified by a Chartered Accountant.

The case stands deferred to 17.11.2015.

Sl. No. 200

Case No. AR	M/s. Venture Metal Products P. Limited, Chennai
Meeting No. 13/81	F.No. 01/85/162/448/AM06/DES-II
Dated:- 06.10.2015	RA File No.
	Amendment/Modification of wastage norms for Coffee Filter/Coffee/Tea Kettle/ Pots under 100% EOU.

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/111/2015-TSW/200-A/R dated 06.10.2015 as under:-

1. Specific names of products for which wastage norms are required to be fixed/modified i.e. whether Coffee Filter, Tea Kettle/Pot etc.
2. Technical report of SISI after visit of the unit on 20.06.2005 for fixation of materials wastages during manufacturing process has been submitted only for "Coffee Filter". Similar technical reports for other products like Tea Kettle/pots etc. for which wastage norms are required to be fixed/modified may also be submitted, if available.
3. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, export product wise.

The case stands deferred to 17.11.2015.

Sl. No. 201

Case No. AR	M/s. Salzer Electronics Limited
Meeting No. 13/81	F.No. 01/81/50/400/AM11/DES-II
Dated:- 06.10.2015	RA File No.
	Amendment/Modification of norms in respect of Advance Authorization No. 3210044959 dated 03.08.2010 .

Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI.

The case stands deferred to 17.11.2015.

Sl. No. 202

Case No. AR	M/s. Jindal Saw Limited
Meeting No. 13/81	F.No. 01/81/50/94/AM13/DES-II
Dated:- 06.10.2015	RA File No.
	Amendment/Modification of norms in respect of Advance Authorization No. 0510219331 dated 15.04.2008 .

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/111/2015-TSW/202-A/R dated 06.10.2015 as

under:-

1. Detailed calculations/basis for the quantities of import item at Sl. No. 7(Polyethylene-HDPE) supported by coating thicknesses and coating areas in the export products and wastages claimed at each stage of manufacture.

The case stands deferred to 17.11.2015.

Sl. No. 203

Case No. AR	M/s. Nexus Electro Steel Limited
Meeting No. 13/81	F.No. 01/81/50/230/AM12/DES-II
Dated:- 06.10.2015	RA File No.
	Amendment/Modification of norms in respect of Advance Authorization No. 0410127670 dated 30.08.2011.

Decision : NC decided to **ratify** the norms of above AA as per written comments of MoS vide U.O. No. 2(18)/2015-TW dated 14.09.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 204

Case No. AR	M/s. Nexus Electro Steel Limited
Meeting No. 13/81	F.No. 01/81/50/258/AM12/DES-II
Dated:- 06.10.2015	RA File No.
	Amendment/Modification of norms in respect of Advance Authorization No. 0410128352 dated 21.09.2011.

Decision : NC decided to **ratify** the norms of above AA as per written comments of MoS vide U.O. No. 2(18)/2015-TW dated 14.09.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 205

Case No. AR	M/s. Apar Industries Limited.
Meeting No. 13/81	F.No. 01/94/180/09/AM10/PC.IV/EFGC(PRC)
Dated:- 06.10.2015	RA File No.
	Amendment/Modification of norms in respect of Advance Authorization No. 0310231177 dated 16.10.2003.

Decision : NC noted that DIPP Deficiency letter was issued to the firm on 23.09.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 17.11.2015.

Sl. No. 206	
Case No. AR	M/s. KEI Industries Ltd.
Meeting No. 13/81	F.No. 01/81/162/970/AM12/DES.II
Dated:- 06.10.2015	RA File No.
	Amendment/Modification of norms in respect of Advance Authorization No. 0510186581 dated 13.07.2006

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/206-A/R dated 06.10.2015 as under:-

1. Description, quantities and net weights of additional export products (Sl. No. 1 to 17) may be specified as per enclosed Annexure (copy enclosed).
2. Quantities of import items for the additional export items may be allowed as under:
 - (i) Quantity of import item at Sl. No 1 viz. Copper Wire Rod (Electrolytic grade) may be allowed as under:
 - (a) For Export products mentioned at Sl. No. 1 to 10 as per Engineering Table 5.
 - (b) For Export products mentioned at Sl. No. 11 to 13 & 16 as per Engineering Table 4.
 - (c) For Export product mentioned at Sl. No. 17 as 1.01 Kgs/kg content in the export product.
 - (d) Total quantity of this item against the Advance Authorization may, however, be restricted to 1250 MT.
 - (ii) Quantity of import item at Sl.No.2 viz. Aluminium Wire Rod (Electrolytic Grade) may be allowed as under
 - (a) For Export products mentioned at Sl. No. 14 & 15 as per Engineering Table 5.
 - (b) For Export product mentioned at Sl. No. 17 as 1124.45 Kgs./KM, as per Engineering Table 5.
 - (c) Total quantity of this item against the Advance Authorization may, however, be restricted to 500 MT.
 - (iii) Quantity of import item at Sl.No.3 viz. PVC Compound (Cable Grade) may be allowed as under:
 - (a) For Export products mentioned at Sl. No. 3 to 9 & 13 to 16 as 1.05 Kgs/kg content in the export product.
 - (b) For Export product mentioned at Sl. No. 10 as per Engineering Table 5.
 - (c) For Export products mentioned at Sl. No. 11 & 12 as per Engineering Table 4.
 - (d) Total quantity of this item against the Advance Authorization may, however, be restricted to 600 MT.
 - (iv) Quantity of import item at Sl.No.4 viz. XLPE Insulation Compound (Cable Grade) may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 9 & 13 to 17. Total quantity of this item against the Advance

Authorization may, however, be restricted to 300 MT.

- (v) Quantity of import item at Sl.No.6 viz. EVA Copolymers (Cable Grade) may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 & 2. Total quantity of this item may, however, be restricted to 56.758 MT.
- (vi) Quantity of import item at Sl.No.7 viz. Phologophite Glass Mica Tape may be allowed as 1.02 Kgs./kg content in the export product at Sl. No. 17. Total quantity of this item against the Advance Authorization may, however, be restricted to 12.201 MT.
- (vii) Quantity of import item at Sl.No.9 viz. XLPE Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the export product at Sl. No.17.

RA may take suitable consequential action accordingly.

Sl. No. 207

Case No. AR	M/s. Leitwind Shriram Manufacturing Ltd.
Meeting No. 13/81	F.No. 01/81/50/194/AM14/DES.II
Dated:- 06.10.2015	RA File No.
	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.

Decision : NC noted that DHI Deficiency letter was issued to the firm on 23.09.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 17.11.2015.

Sl. No. 208

Case No. AR	M/s. Larsen & Toubro Limited
Meeting No. 13/81	F.No. 01/81/050/229/AM14
Dated:- 06.10.2015	RA File No.03/95/040/00228/AM14
	Modification of norms in respect of Advance Authorization No. 0310740426 dated 05.07.2013.

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for the comments of DIPP.

The case stands deferred to 17.11.2015.

Sl. No. 209

Case No. AR	M/s. Voestalpine VAE VKN India Pvt. Limited
Meeting No. 13/81	F.No. 01/81/050/00458/AM14
Dated:- 06.10.2015	RA File No. 05/24/040/00296/AM14
	Ratification of norms in respect of Advance Authorization No.

	0510371077 dated 14.11.2013.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI.	
The case stands deferred to 17.11.2015.	

Sl. No. 210	
Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 13/81	F.No. 01/81/050/00108/AM15
Dated:- 06.10.2015	RA File No.03/94/040/00526/AM14
	Ratification of norms in respect of Advance Authorization No. 0310766733 dated 17.01.2014 of M/s. Crompton Greaves Limited.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI.	
The case stands deferred to 17.11.2015.	

Sl. No. 211	
Case No. AR	M/s. Crompton Greaves Limited.
Meeting No. 13/81	F.No. 01/86/050/000323/AM14
Dated:- 06.10.2015	RA File No.
	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI.	
The case stands deferred to 17.11.2015.	

Sl. No. 212	
Case No. AR	M/s. Kotsons Pvt. Limited
Meeting No. 13/81	F.No. 01/81/050/00454/AM14
Dated:- 06.10.2015	RA File No.06/24/040/00032/AM14
	Ratification of norms in respect of Advance Authorization No. 0610035619 dated 26.12.2013.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI.	
The case stands deferred to 17.11.2015.	

Sl. No. 213	
Case No. AR	M/s. Tema India Limited
Meeting No. 13/81	F.No. 01/81/50/00035/AM12
Dated:- 06.10.2015	RA File No.03/95/40/01062/AM11

	Ratification of norms in respect of Advance Authorization No. 0310626861 dated 18.04.2011.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for the comments of DIPP.	
The case stands deferred to 17.11.2015.	

Sl. No. 214	
Case No. AR	M/s. Tema India Limited
Meeting No. 13/81	F.No. 01/81/50/466/AM05
Dated:- 06.10.2015	RA File No. 03/24/40/01255/AM05
	Ratification of norms in respect of Advance Authorization No. 0310288604 dated 27.08.2004.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/19-A/R dated 09.07.2014 as under:-	
Norms may be modified as under for the purpose of redemption of Advance Authorisation:	
1. Total net weight of export products may be specified as 569 MT. 2. Quantity of import item at Sl. No. 1 may be reduced to 14.932 MT inclusive of 11.8 % wastage after taking 1/3rd recovery from scrap. 3. Import item at Sl. No. 2 may be deleted. 4. Quantity of import item at Sl. No. 3 may be reduced to 50.329 MT inclusive of 10.2 % wastage after taking 1/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 4 may be allowed as 22.664 MT inclusive of 11.5 % wastage after taking 1/3rd recovery from scrap. 6. Quantity of import item at Sl. No. 5 may be reduced to 5.06 MT inclusive of 7.8 % wastage after taking 1/3rd recovery from scrap. 7. Quantity of import item at sl. No. 6 may be allowed as 450 Nos. on net to net basis. Duty free weight of this item may be allowed as 82.482 MT Kgs. inclusive of 19.2 % wastage after taking 20 % recovery from scrap. 8. Quantity of import item at Sl. No 7 may be allowed as 205900 Meters (183.867 MT.) inclusive of 2 % wastage. 9. Quantity of import item at Sl. No 9 may be reduced to 10649 Meters (11.406 MT.) inclusive of 2 % wastage. 10. Quantity of import item at Sl. No 12 may be allowed as under: Welding Electrodes: 3.428 MT Welding Wires: 3.428 MT Welding Fluxes: 3.428 MT 11. Quantity of import item at Sl. No 13 may be reduced to 897 Nos.(2.811 MT) on net to net basis with accountability clause. 12. Import item at Sl. No. 14 may be deleted. 13. Quantity of import item at Sl. No 15 may be reduced to 2 Nos.(0.3 MT) on net to net basis with accountability clause. 14. Quantity of import item at Sl. No 16 may be reduced to 141 liters.	

15. Total quantity of import items at Sl. No 17 & 18 put together may be reduced to 11 Nos.(0.982 MT) on net to net basis with accountability clause.
16. No change may be made in the quantities of import items at Sl No. 8. 10 & 11

RA may take suitable consequential action accordingly.

Sl. No. 215	
Case No. AR	M/s. Sesa Sterlite Limited
Meeting No. 13/81	F.No. 01/81/162/000560/AM11
Dated:- 06.10.2015	RA File No.
	Modification of norms in respect of 17 Advance Authorization Nos. 0310387431 dt. 28.06.2006, 0310387683 dt.30.06.2006, 0310392436 dt.01.08.2006, 0310392529 dt. 02.08.2006, 0310403064 dt.09.10.2006, 0310412437 dt. 18.12.2006, 0310412682 dt. 19.12.2006, 0310482321 dt.12.08.2008, 3510023516 dt. 13.05.2008, 3510023518 dt. 14.05.2008, 3510023523 dt.15.05.2008, 3510024801 dt. 30.09.2008, 3510024802 dt.03.10.2008, 3510024863 dt. 13.10.2008, 0310400934 dt. 25.09.2006, 3510030471 dt.04.06.2010 and 0310549023 dt.03.12.2009.
Decision : NC observed that the case has been referred to MSME. NC decided to wait for the comments of MSME.	
The case stands deferred to 17.11.2015.	

Sl. No. 216	
Case No. AR	M/s. Triveni Aeronautics Private Limited
Meeting No. 13/81	F.No.01/81/162/160/AM16
Dated:- 06.10.2015	RA File No.1/43/2008:EOU:CSEZ
	Fixation of scrap/wastage norms on regular basis under 100% EOU.
Decision : NC observed that the case has been referred to MSME. NC decided to wait for the comments of MSME.	
The case stands deferred to 17.11.2015.	

Sl. No. 217	
Case No. AR	M/s. Welspun Corp Limited
Meeting No. 13/81	F.No.01/81/162/28/AM13
Dated:- 06.10.2015	RA File No.
Subject	Clarification sought for redemption purpose in respect of following 19 Advance Authorization Nos:- 310387110 dt.27.06.2006, 310408777 dt.20.11.2006, 310429077 dt.10.05.2007, 310450398 dt.15.11.2007, 310450080 dt.13.11.2007, 310450240 dt.14.11.2007, 310451876 dt.28.11.2007, 310434315 dt.28.06.2007, 310434202 dt.27.06.2007, 310451560 dt.26.11.2007, 310451141 dt.22.11.2007, 310451032 dt.21.11.2007, 310450245 dt.14.11.2007, 310450565 dt.16.11.2007,

	310451187 dt.22.11.2007, 310451408 dt.23.11.2008, 3410021584 dt.11.06.2008, 3410021585 dt.11.06.2008 and 3410024155 dt.26.08.2009
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for the comments of DIPP.	
The case stands deferred to 17.11.2015.	

Sl. No. 218	
Case No. AR	M/s. Precision Electronics Limited
Meeting No. 13/81	F.No.01/81/50/00087/AM13
Dated:- 06.10.2015	RA File No.05/24/040/00029/AM13
Subject:	Ratification of norms in respect of Advance Authorization No. 0510323261 dated 26.04.2012.
Decision : NC observed that the case has been referred to DeitY. NC decided to wait for the comments of DeitY.	
The case stands deferred to 17.11.2015.	

Sl. No. 219	
Case No. AR	M/s. Precision Electronics Limited
Meeting No. 13/81	F.No. 01/81/050/0078/AM13
Dated:- 06.10.2015	RA File No.
Subject:	Ratification of norms in respect of Advance Authorization No. 0510323036 dated 26.04.2012.
Decision : NC observed that the case has been referred to DeitY. NC decided to wait for the comments of DeitY.	
The case stands deferred to 17.11.2015.	

Sl. No. 220	
Case No. AR	M/s. Powergear Limited
Meeting No. 13/81	F.No. 01/81/050/00776/AM09
Dated:- 06.10.2015	RA File No.
	Ratification of norms in respect of Advance Authorization No. 0710063667 dated 17.03.2009.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI.	
The case stands deferred to 17.11.2015.	

Sl. No. 221	
Case No. AR	M/s. Powergear Limited
Meeting No. 13/81	F.No. 01/81/050/00779/AM09

Dated:- 06.10.2015	RA File No.
	Ratification of norms in respect of Advance Authorization No. 0710063772 dated 23.03.2009.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI.	
The case stands deferred to 17.11.2015.	

Sl. No. 222	
Case No. AR	M/s. Essar Ferro Alloys Company
Meeting No. 13/81	F.No. 01/81/050/258/AM14
Dated:- 06.10.2015	RA File No.
	Modification of norms fixed in respect of Advance Authorization No. 0510362904 dated 19.08.2013.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for the comments of DIPP.	
The case stands deferred to 17.11.2015.	

Sl. No. 223	
Case No. AR	M/s. Kalpataru Power Transmission Limited
Meeting No. 13/81	F.No. 01/81/050/00511/AM15
Dated:- 06.10.2015	RA File No.08/24/040/00321/AM15
	Ratification of norms in respect of Advance Authorization No. 0810133891 dated 21.11.2014.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/111/2014-TSW/223-A/R dated 06.10.2015 as under:-	
Norms for import item at Sl. No. 10 (as per amendment sheet No. 1 dated 10.06.2015). may be fixed as under : 1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 10. 2. Quantity of import item at Sl. No. 10 may be allowed as 1.02 Kgs./Kg. content in the export products taking clue from SION C-220. RA may take suitable consequential action accordingly.	

Date:15.10.2015
Place:New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारतीय विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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6-10-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

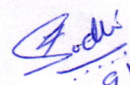
30(121)/15-ME

Subject: AA No 1310042835 dated 30.04.13 of M/s Gravita India Ltd.

Norms may be fixed as follows:-

- Percentage of Lead content in the item of import may be mentioned as 50-55%.
- Import may be allowed, as applied, inclusive of 5% wastage.

This issues with the approval of Director (ME) for taking view by NC.

6.10.15

(KSSodhi)
AD(ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(121)15-ME dated 09.09.15

9
6.10.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(139)/15-ME

Subject: AA No 1310045543 dated 30.12.13 of M/s Gravita India Ltd.

The following needs to be clarified by the unit before norms can be fixed

- Percentage of lead in the import product.
- Detailed technical note on manufacturing process including the relevant flow sheet
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

73/81
This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD(ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(139)15-ME dated 21.09.15



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6-10-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(140)/15-ME

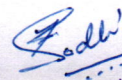
Subject: AA No 1310046460 dated 19.03.14 of M/s Gravita India Ltd.

The following needs to be clarified by the unit before norms can be fixed

- Percentage of lead in the import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.

13/81


21/8
(KSSodhi)
AD(ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(140)15-ME dated 21.09.15



Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm
of AA No. 0310792364 dated 24.12.2014

Reference: DGFT ID Note No. 01/81/50/21/AM16/DES-II/107 Dated
26.08.2015.

O/o DGFT may refer to firm's reply dated 22.08.2015 forwarded under
above reference. In this connection it is stated that the firm was advised to
furnish certain essential information vide this office UO of even no. dated
24.04.2015. They have not given requisite information in their subsequent
replies. Even now they have only furnished Winding Insulation Material list. It
appears that there is some communication gap, it is therefore suggested that
NC-II may grant PH before the committee to the applicant to explain their case.

This issue with the approval of IA(KKT).

13/87
(Gajraj Singh) 23/9/15
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(106)/2015/TSW(B)/ dated 23.09.2015. (335)

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Toshiba Transmission & Distribution Systems
Pvt. Ltd. for ratification of norms of AA No. 0910061535 dated
16.01.2015

Reference: DGFT ID Note No.01/81/50/17/AM16/DES-II/71 Dt. 24.07.2015

O/o DGFT may refer to firm's request dated 21.07.2015 forwarded under above reference. The firm has stated in their reply that customer required 100 KVA Transformer with higher efficiency then 150 KVA Transformer and paying higher price per unit for 100 KVA Transformer. Description/specification of export products however does not differentiate export products in terms of efficiency or losses. The firm has not submitted revised calculation as requested linking export product ratings and efficiency/losses with quantity of inputs mentioned in tabular statement along with dimensional drawings etc. The firm may therefore be advised to furnish above information.

This issue with the approval of IA (KKT).

g. h. 9.9.15
(Gajraj Singh)

Sr. Development Officer

25.8.15
FTDO, DES-II, DGFT.

DHI UO No. 3(124)/2015/TSW(B)/

dated 09.09.2015.

319

36
6.10.15

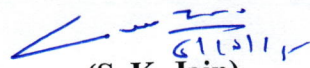
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/10/2015 - Case No. 5/10/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310795885 dated 13.05.2015)**

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
2. Net weight per KM of each export product.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/111/2015-TSW/36 dated 06/10/2015

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6.10.15

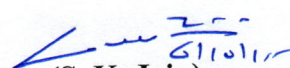
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/10/2015 - Case No. 8/13/81 (M/s Mayfair International) (Advance Authorization No. 0310796515 dated 09.06.2015)

Advance Authorization may be ratified as under on repeat basis:

1. Description of export product may be kept as " Stainless Steel Assorted Bowls and Cover AISI 201 material"
2. Words "of relevant thickness" " may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 107.5 MT as 1.075 Kgs./Kg. content in export items as claimed by the applicant.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/111/2014-TSW/41 dated 06 /10/2015

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6.10.15

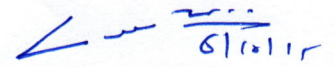
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/10/2015 - Case No. 6/13/81 (M/s Mayfair International) (Advance Authorization No. 0310796826 dated 24.06.2015)

Advance Authorization may be ratified as under on repeat basis:

1. Description of export product may be kept as "Stainless Steel Assorted Plates and Covers AISI 410 material"
2. Words "of relevant thickness" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 116.15 MT as 1.01 Kgs./Kg. content in export items on repeat basis.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/111/2014-TSW/43 dated 06/10/2015

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6.10.15

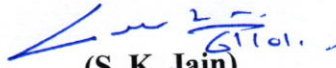
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/10/2015 - Case No. 15/13/81 (M/s Shiva Utensils Industries Pvt. Ltd)
(Advance Authorization No. 0510394741 dated 29.06.2015)**

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as applied for i.e. 250 MT as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/111/2015-TSW/44 dated 06 /10/2015

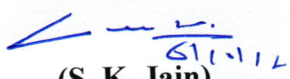
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/10/2015 - Case No. 1/13/81 (M/s Mayfair International) (Advance Authorization No. 0310797005 dated 01.07.2015)

Advance Authorization may be ratified as under on repeat basis:

1. Description of export product may be kept as " Stainless Steel Assorted Bowls, Plates and Covers AISI 201 material"
2. Words "of relevant thickness " may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 115 MT as 1.075 Kgs./Kg. content in export items as claimed by the applicant.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/111/2014-TSW/46 dated 06/10/2015

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6-10-15

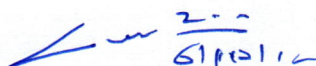
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/10/2015 - Case No. 14/13/81 (M/s Lebracs Rubber Linings Pvt. Ltd) (Advance Authorization No. 2510004401 dated 01.07.2015)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as applied for i.e. 770 Meters on net to net basis

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/111/2015-TSW/47 dated 06 /10/2015

49
6-10-15

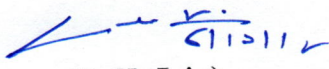
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/10/2015 - Case No. 23/13/81 (M/s Rajguru Enterprises Pvt. Ltd.)
(Advance Authorization No. 0310797001 dated 01.07.2015)**

Advance Authorisation may be ratified as under on repeat basis:

1. Words "other than rectangular/square shape & containing 150000 Kgs. of Cold Rolled Stainless Steel Nickel J1 quality " may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as 195000 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/111/2015-TSW/49 dated 06/10/2015

Office of the Development Commissioner
Micro Small & Medium Enterprises

MECHANICAL DIVISION

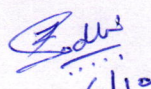
30(148)/15-ME

Subject: AA no. 0310797385 dated 20.07.15 in respect of M/s Nicomet Industries Ltd.

Norms may be fixed as follows:-

- Import of Sno 1 of items of import may be allowed, as applied, inclusive of 9.6% wastage.
- Import of Sno 2 of items of import, being a consumable, may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME) for taking a view by NC.


(K.S. Sodhi)
Asst Director (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan

O/o The DC(MSME) UO Note no no 30(148)/15-ME dated 06.10.15

54
6.10.15

Office of the Development Commissioner
Micro Small & Medium Enterprises

MECHANICAL DIVISION

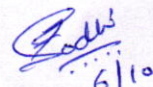
30(147)/15-ME

Subject: AA no. 0310797439 dated 20.07.15 in respect of M/s Nicomet Industries Ltd.

Norms may be fixed as follows:-

- Import of Sno 1 of items of import may be allowed, as applied, inclusive of 9.6% wastage.
- Import of Sno 2 of items of import, being a consumable, may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME) for taking a view by NC.


(K.S. Sodhi)
Asst Director (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan

O/o The DC(MSME) UO Note no no 30(147)/15-ME dated 06.10.15

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6.10.15

Office of the Development Commissioner
Micro Small & Medium Enterprises

MECHANICAL DIVISION

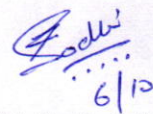
30(146)/15-ME

Subject: AA no. 0310797440 dated 20.07.15 in respect of M/s Nicomet Industries Ltd.

Norms may be fixed as follows:-

- Import of Sno 1 of items of import may be allowed, as applied, inclusive of 9.6% wastage.
- Import of Sno 2 of items of import, being a consumable, may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME) for taking a view by NC.


(K.S. Sodhi)
Asst Director (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan

O/o The DC(MSME) UO Note no no 30(146)/15-ME dated 06.10.15

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6.10.15

Office of the Development Commissioner
Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(149)/15-ME

Subject: AA no. 0310797384 dated 20.07.15 in respect of M/s Nicomet Industries Ltd.

Norms may be fixed as follows:-

- Import of Sno 1 of items of import may be allowed, as applied, inclusive of 9.6% wastage.
- Import of Sno 2 of items of import, being a consumable, may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME) for taking a view by NC.


(K.S. Sodhi)
Asst Director (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan

O/o The DC(MSME) UO Note no no 30(149)/15-ME dated 06.10.15

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6.10.15

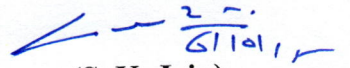
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/10/2015 - Case No. 18/13/81 (M/s Stain Lay India Pvt Limited)
(Advance Authorization No. 0510394991 dated 20.07.2015)**

Advance Authorisation may be ratified as under:

1. Words "containing 500000 Kgs. of Non-Magnetic Stainless Steel Circles Grade 201" may be suffixed with the description of export product.
2. Words "of relevant grade and thickness" may be suffixed with the description of import item and quantity of import item may be allowed as applied for i.e. 550000 Kgs. as 1.10 Kgs./Kg. content in the export products

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/111/2015-TSW/57 dated 06/10/2015

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6.10.15

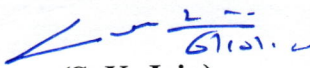
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/10/2015 - Case No. 10/13/81 (M/s Mangal Steel Enterprises Limited)
(Advance Authorization No. 0210206007 dated 21.07.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3 of Standard Deficiency Format.
2. Difference in export item(s) and import item(s) supported by manufacturing operations involved.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/111/2015-TSW/58 dated 06/10/2015

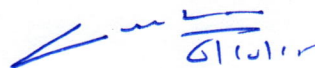
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/10/2015 - Case No. 22/13/81 (M/s TI Steels Pvt. Limited)
(Advance Authorization No. 0310797761 dated 28.07.2015)**

Advance Authorization may be ratified as under on repeat basis:

Taking clue from SION C-1198, quantity of import item may be allowed as 51500 Kgs. as 1.03 Kgs./Kg. content in the export product.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/111/2015-TSW/68 dated 06/10/2015

69
6.10.15

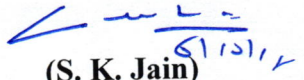
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/10/2015 - Case No. 7/13/81 (M/s Mayfair International) (Advance Authorization No. 0310798052 dated 10.08.2015)

Advance Authorization may be ratified as under on repeat basis:

1. Description of export product may be modified as " Assorted Stainless Steel Utensils, Kitchen & other Household articles containing 288.75 MT of Stainless Steel AISI 201 material"
2. Words "of relevant thickness" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 310 MT as 1.074 Kgs./Kg. content in export items as claimed by the applicant.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/111/2014-TSW/69 dated 06/10/2015

OL 195
6.10.15

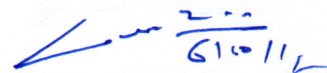
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/10/2015 -Case No. A/R-195 (M/s Jay Bhawani Metal Industries)
(Advance Authorization No. 0310775181 dated 20.03.2014)**

Norms may be modified as under:

1. Description of export item may be amended as "Copper Bars [Size 12 mm to 160 mm(Width) x 3 mm to 40 mm (Thickness)]/ Copper Rods(dia. 12 mm to 70 mm)/Copper Strips"

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/111/2015-TSW/195-A/R dated 06/10/2015

02 199
6.10.15

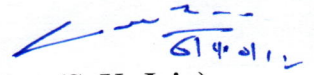
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/10/2015 - Case No. A/R-199 (M/s Raychem RPG Pvt. Limited)
(Advance Authorization No. 0310622958 dated 23.03.2011)**

Firm may be asked to submit the following details:

1. Detailed calculations/basis for the quantity of "Adhesives" required for the manufacture of "Surge Arrestor HSR" with wastage claimed at each stage of manufacturing supported by documentary evidence.
2. Actual data of production of "Surge Arrestor HSR" and consumption of "Adhesives" duly certified by a Chartered Accountant.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No.12/111/2015-TSW/199-A/R dated 06/10/2015

OL 200
6.10.15

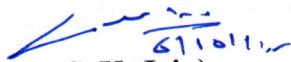
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/10/2015 - Case No. A/R-200 (M/s Venture Metal Products Pvt. Limited)

Firm may be asked to submit the following details:

1. Specific names of products for which wastage norms are required to be fixed/modified i.e. whether Coffee Filter, Tea Kettle/Pot etc.
2. Technical report of SISI after visit of the unit on 20.06.2005 for fixation of materials wastages during manufacturing process has been submitted only for "Coffee Filter". Similar technical reports for other products like Tea Kettle/pots etc. for which wastage norms are required to be fixed/modified may also be submitted, if available.
3. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/111/2015-TSW/200-A/R dated 06/10/2015

OL 202
6-10-15

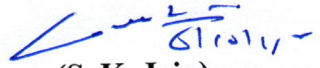
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/10/2014 -Case No. A/R-202 (M/s. Jindal SAW Limited)
(Advance Authorization No. 0510219331 dated 15.04.2008)**

Firm may be asked to submit the following information:

1. Detailed calculations/basis for the quantities of import item at Sl. No. 7(Polyethylene-HDPE) supported by coating thicknesses and coating areas in the export products and wastages claimed at each stage of manufacture.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/111/2015-TSW/202-A/R dated 06 /10/2015

OL 203, 204
6.10.15

Government of India
Ministry of Steel
Technical Wing

Subject: Review of norm in respect of Advance Authorizations No 0410128352 dated 21.09.2011 and 0410127670 dated 30.08.2011- M/s Nexus Electro Limited, Chennai

DGFT may refer to ID Nos 01/81/50/258/AM12/DES-II/ 38 & 39 dated 03.09.2015 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined in the Ministry of Steel and recommends for issuing the aforesaid AAs as per the following description:

"The import of relevant grade of Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel Coils (Prime), thickness 0.23 to 0.35 MM and of width more than the respective width of each of the export product with wastage of 1.015 Kg/kg of export product".



(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(18)/2015-TW dated 14.09.2015

6.10.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/10/2015 -Case No. A/R-206 (M/s KEI Industries Ltd.) (Annual Advance Authorization No.0510186581 dated 13.07.2006)

Norms may be modified as under:

1. Description, quantities and net weights of additional export products (Sl. No. 1 to 17) may be specified as per enclosed **Annexure**.
2. Quantities of import items for the additional export items may be allowed as under:
 - (i) Quantity of import item at Sl. No 1 viz. Copper Wire Rod (Electrolytic grade) may be allowed as under:
 - (a) For Export products mentioned at Sl. No. 1 to 10 as per Engineering Table 5.
 - (b) For Export products mentioned at Sl. No. 11 to 13 & 16 as per Engineering Table 4.
 - (c) For Export product mentioned at Sl. No. 17 as 1.01 Kgs/kg content in the export product.
 - (d) Total quantity of this item against the Advance Authorization may, however, be restricted to 1250 MT.
 - (ii) Quantity of import item at Sl.No.2 viz. Aluminium Wire Rod (Electrolytic Grade) may be allowed as under
 - (a) For Export products mentioned at Sl. No. 14 & 15 as per Engineering Table 5.
 - (b) For Export product mentioned at Sl. No. 17 as 1124.45 Kgs./KM, as per Engineering Table 5.
 - (c) Total quantity of this item against the Advance Authorization may, however, be restricted to 500 MT.
 - (iii) Quantity of import item at Sl.No.3 viz. PVC Compound (Cable Grade) may be allowed as under:
 - (a) For Export products mentioned at Sl. No. 3 to 9 & 13 to 16 as 1.05 Kgs/kg content in the export product.
 - (b) For Export product mentioned at Sl. No. 10 as per Engineering Table 5.
 - (c) For Export products mentioned at Sl. No. 11 & 12 as per Engineering Table 4.
 - (d) Total quantity of this item against the Advance Authorization may, however, be restricted to 600 MT.
 - (iv) Quantity of import item at Sl.No.4 viz. XLPE Insulation Compound (Cable Grade) may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 9 & 13 to 17. Total quantity of this item against the Advance Authorization may, however, be restricted to 300 MT.

- (v) Quantity of import item at Sl.No.6 viz. EVA Copolymers (Cable Grade) may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 & 2. Total quantity of this item may, however, be restricted to 56.758 MT.
- (vi) Quantity of import item at Sl.No.7 viz. Phologophite Glass Mica Tape may be allowed as 1.02 Kgs./kg content in the export product at Sl. No. 17. Total quantity of this item against the Advance Authorization may, however, be restricted to 12.201 MT.
- (vii) Quantity of import item at Sl.No.9 viz. XLPE Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the export product at Sl. No.17.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/111/2015-TSW/206-A/R dated 06/10/2015

REVISED LIST OF EXPORT PRODUCT WITH SPECIFICATION, CONDUCTOR SIZE AND MATERIAL, INSULATION/ARMOURING AND VOLTAGE RATING

Fixation of the norms in respect of Advance Licence No. 0510186581 Dated 13.07.2006 obtained under para 4.7 of HBP (Vol.I).

S. NO.	DESCRIPTION OF GOODS		PRODUCT SIZE	QTY.	CONSUMPTION OF RAW MATERIAL/ PER KMS.												Net Weight /Kms.	VOLTAGE RATING	SPECIFICATIONS	CONDUCTOR MATERIAL	INSULATION MATERIAL	ARMOURED MATERIAL
					COPPER WIRE ROD	ALUMINIUM WIRE ROD	PVC COMPOUND	XLPE INSULATION	SYNTHETIC RUBBER	ETHYLENE VINYL ACETATE COPOLYMERS	PHOLOGOPHITE GLASS MICA TAPE	ETHYLENE PROPYLENE RUBBER	XLPE SEMI COMPOUND	MATERIAL BALANCING VIZ. NET CONTENT OF IMPORTED & INDEGENOUS								
														IMPORTED	INDIGENOUS							
1	ELECTRICAL CABLE (HT POWER CABLES)	**	3 Core x 150 Sqmm	0.155	4160.520	0.000	0.000	832.900	0.000	1402.000	0.000	0.000	0.000	6395.420	667.700	6876.385	3.8/6.6 KV	IEC 60502	COPPER	XLPE / EVA	-	
2	ELECTRICAL CABLE (HT POWER CABLES)	**	3 Core x 150 Sqmm	1.349	4160.520	0.000	0.000	832.900	0.000	1402.000	0.000	0.000	0.000	6395.420	667.700	6876.385	3.8/6.6 KV	IEC 60502	COPPER	XLPE / EVA	-	
3	ELECTRICAL CABLE (HT POWER CABLES)	**	3 Core x 50 Sqmm	0.305	1386.840	0.000	2723.000	2460.700	0.000	0.000	0.000	0.000	0.000	6570.540	160.100	6449.582	18/30KV	IEC 60502	COPPER	XLPE / PVC	-	
4	ELECTRICAL CABLE (HT POWER CABLES)	**	3 Core x 185 Sqmm	0.406	5131.310	0.000	2867.500	1533.600	0.000	0.000	0.000	0.000	0.000	9532.410	-	9261.042	12/20 (24)KV	IEC 60502	COPPER	XLPE / PVC	-	
5	ELECTRICAL CABLE (HT POWER CABLES)	**	3 Core x 50 Sqmm	1.714	1386.840	0.000	2723.000	2460.700	0.000	0.000	0.000	0.000	0.000	6570.540	160.100	6449.582	18/30KV	IEC 60502	COPPER	XLPE / PVC	-	
6	ELECTRICAL CABLE (HT POWER CABLES)	**	3 Core x 70 Sqmm	2.243	1941.580	0.000	2084.500	1107.500	0.000	0.000	0.000	0.000	0.000	5133.580	-	4954.564	12/20 (24)KV	IEC 60502	COPPER	XLPE / PVC	-	
7	ELECTRICAL CABLE (HT POWER CABLES)	**	3 Core x 240 Sqmm	2.709	6656.830	0.000	2328.200	1234.700	0.000	0.000	0.000	0.000	0.000	10219.730	1254.000	11216.477	6.3/6.3 KV	IEC 60502	COPPER	XLPE / PVC	G.I. WIRE	
8	ELECTRICAL CABLE (HT POWER CABLES)	**	3 Core x 185 Sqmm	4.923	5131.310	0.000	2867.500	1533.600	0.000	0.000	0.000	0.000	0.000	9532.410	-	9261.042	12/20 (24)KV	IEC 60502	COPPER	XLPE / PVC	-	
9	ELECTRICAL CABLE (HT POWER CABLES)	**	3 Core x 240 Sqmm	0.468	6656.830	0.000	2328.200	1234.700	0.000	0.000	0.000	0.000	0.000	10219.730	1254.000	11216.477	6.3/6.3 KV	IEC 60502	COPPER	XLPE / PVC	G.I. WIRE	
10	ELECTRICAL CABLE (LT POWER CABLES)	**	3 Core x 25 Sqmm	0.206	693.370	0.000	400.000	0.000	0.000	0.000	0.000	0.000	0.000	1093.370	-	1066.436	600/1000V	IEC 60502	COPPER	PVC	-	
11	ELECTRICAL CABLE (LT POWER CABLES)	**	3 Core x 1.5 Sqmm	4.050	40.950	0.000	161.100	0.000	0.000	0.000	0.000	0.000	0.000	202.050	-	193.586	600/1000V	IEC 60502	COPPER	PVC	-	
12	ELECTRICAL CABLE (LT POWER CABLES)	**	3 Core x 1.5 Sqmm	12.177	40.950	0.000	161.100	0.000	0.000	0.000	0.000	0.000	0.000	202.050	-	193.586	600/1000V	IEC 60502	COPPER	PVC	-	
13	ELECTRICAL CABLE (LV POWER CABLES)	**	3 Core x 2.5 Sqmm	8.647	69.360	0.000	165.700	25.200	0.000	0.000	0.000	0.000	0.000	260.260	154.400	402.877	600/1000V	IEC 60502	COPPER	XLPE / PVC	G.I. WIRE	
14	ELECTRICAL CABLE (LV POWER CABLES)	**	3 Core x 25 Sqmm	4.805	0.000	210.850	300.500	84.900	0.000	0.000	0.000	0.000	0.000	596.250	-	574.872	600/1000V	IS 7098	ALUMINIUM	XLPE / PVC	-	
15	ELECTRICAL CABLE (LV POWER CABLES)	**	3 Core x 25 Sqmm	2.021	0.000	210.850	300.500	84.900	0.000	0.000	0.000	0.000	0.000	596.250	-	574.872	600/1000V	IS 7098	ALUMINIUM	XLPE / PVC	-	
16	ELECTRICAL CABLES (LT XLPE POWER & CONTROL CABLES)	**	4 Core x 1.5 Sqmm	27.295	54.600	0.000	28.400	170.200	0.000	0.000	0.000	0.000	0.000	253.200	-	242.724	600/1000V	IEC 60502	COPPER	XLPE / PVC	-	
17	ELECTRICAL CABLE (UNARMOURED HT POWER CABLES)	**	1 CORE x 400 SQMM	87.424	661.026	1179.487	0.000	894.943	0.000	0.000	99.652	0.000	362.616	3197.724	73.1	3180.903	8.7/15KV	IEC 60502-2	ALUMINIUM	XLPE	-	

** Revised quantity of conductor and restricted according to TABLE 5 / 6 / 7 / 8

For KEI Industries Ltd.

Authorised Signatory

OL - 214
6.10.15

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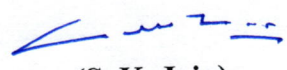
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/06/2014 - Case No. A/R-19 (M/s TEMA India Limited)
(Advance Authorization No. 0310288604 dated 27.08.2004)**

Norms may be modified as under for the purpose of redemption of Advance Authorisation:

1. Total net weight of export products may be specified as 569 MT.
2. Quantity of import item at Sl. No. 1 may be reduced to 14.932 MT inclusive of 11.8 % wastage after taking 1/3rd recovery from scrap.
3. Import item at Sl. No. 2 may be deleted.
4. Quantity of import item at Sl. No. 3 may be reduced to 50.329 MT inclusive of 10.2 % wastage after taking 1/3rd recovery from scrap.
5. Quantity of import item at Sl. No. 4 may be allowed as 22.664 MT inclusive of 11.5 % wastage after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 5 may be reduced to 5.06 MT inclusive of 7.8 % wastage after taking 1/3rd recovery from scrap.
7. Quantity of import item at sl. No. 6 may be allowed as 450 Nos. on net to net basis. Duty free weight of this item may be allowed as 82.482 MT Kgs. inclusive of 19.2 % wastage after taking 20 % recovery from scrap.
8. Quantity of import item at Sl. No 7 may be allowed as 205900 Meters (183.867 MT.) inclusive of 2 % wastage.
9. Quantity of import item at Sl. No 9 may be reduced to 10649 Meters (11.406 MT.) inclusive of 2 % wastage.
10. Quantity of import item at Sl. No 12 may be allowed as under:
Welding Electrodes: 3.428 MT
Welding Wires: 3.428 MT
Welding Fluxes: 3.428 MT
11. Quantity of import item at Sl. No 13 may be reduced to 897 Nos.(2.811 MT) on net to net basis with accountability clause.
12. Import item at Sl. No. 14 may be deleted.
13. Quantity of import item at Sl. No 15 may be reduced to 2 Nos.(0.3 MT) on net to net basis with accountability clause.
14. Quantity of import item at Sl. No 16 may be reduced to 141 liters.
15. Total quantity of import items at Sl. No 17 & 18 put together may be reduced to 11 Nos.(0.982 MT) on net to net basis with accountability clause.
16. No change may be made in the quantities of import items at Sl No. 8. 10 & 11

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/89/2014-TSW/19-A/R dated 09/07/2014

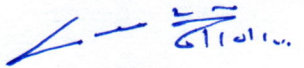
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/10/2014 -Case No. A/R-223 (M/s Kalpataru Power Transmission Limited) (Advance Authorization No. 0810133891 dated 21.11.2014)

Norms for import item at Sl. No. 10 (as per amendment sheet No. 1 dated 10.06.2015).
may be fixed as under :

1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 10.
2. Quantity of import item at Sl. No. 10 may be allowed as 1.02 Kgs./Kg. content in the export products taking clue from SION C-220.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/111/2015-TSW/223-A/R dated 06/10/2015

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness. (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....